## GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

# LOK SABHA UNSTARRED QUESTION NO.207 TO BE ANSWERED ON 7<sup>TH</sup> DECEMBER, 2022

#### **INCREASE OF TIDE OVER ALLOCATION**

### 207. SHRI RAJMOHAN UNNITHAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Tide Over Allocation available under the Food Security Act has been increased several times as the amount of foodgrains allotted to the State under this Act, 14.25 lakh tonnes is less than the amount of foodgrains available in the past including the additional quota through Prime Minister's Garib Kalyan Anna Yojana scheme and despite requests to the Central Government, no action has been taken so far in this regard;
- (b) whether the Government has noticed this fact and if so, the facts thereof;
- (c) if so, the action taken so far; and
- (d) if not, whether it is going to be considered favourably, if so, the details thereof?

#### ANSWER

MINISTER OF STATE FOR MINISTRY OF RURAL DEVELOPMENT AND CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SADHVI NIRANJAN JYOTI)

(a) to (d): Allocation of foodgrains to States/Union Territories (UTs) under the National Food Security Act, 2013 (NFSA) is made on the basis of identification of beneficiaries reported by the States/UTs within the State/UT-wise coverage of population determined by the then Planning Commission, and foodgrains entitlement prescribed under the Act i.e. 35 kg per household per month for households covered under Antyodaya Anna Yojana and 5 kg per person per month for Priority households. The Act further provides that if on the above basis, annual foodgrains allocation to any State/UT is lower than the average annual offtake during 2010-11 to 2012-13 under erstwhile normal Targeted Public Distribution System, the same shall be protected, as "Tide-over" allocation.

As and when requests are received from States/UTs for revision of foodgrains allocation under the Act on account of addition/deletion of new beneficiaries, within the ceiling of beneficiaries determined for that State, the same are examined and revised allocation orders are issued as per the extant policy.

In view of the outbreak of Covid-19, Central Government has allocated foodgrains to all the States/UTs under Pradhan Mantri Garib Kalyan Anna Yojana (PM-GKAY), for distribution among beneficiaries covered under the National Food Security Act, 2013 (i.e. Antyodaya Anna Yojana and Priority Category Households). These households are entitled to receive 5 kg of foodgrains (rice / wheat) per person per month, free of cost. The entitlement of foodgrains under PM-GKAY is in addition to their entitlement under NFSA. The "tide over" allocation is not applicable under the PMGKAY.

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